

Eligibility conditions, requisite qualification and other details for application for the post of Company Prosecutor on deputation basis in the Ministry of Corporate Affairs.

1 **Title of the proposal** : Special recruitment drive to fill existing vacancies of Company Prosecutors, on deputation basis from comparable Central/State Government officers.

2 **Vacancies:** 10 (May be changed at any time).

3 **Essential Qualifications (Length of qualifying service):**

Grade	Length of qualifying service
Company Prosecutor (PB2 Rs. 9300-34800 + GP 4600)	(i) Serving in same PB and GP as admissible to Grade Pay Rs. 4600 or (ii) 5 years regular service in GP of 4200 in case of Central Government officers or similar length of service for State Government/UT officers in equivalent GP of 4200.

4 **Essential Qualifications (Educational Qualifications) :**

(i) Degree in Law of a recognized university or equivalent;

(ii) At least one years experience of conducting cases in Criminal Court or dealing with legal matters in Govt. organizations.

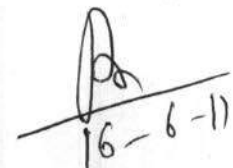
5 **Desirable Qualifications :**

(i) knowledge of Commercial Law;


(ii) Experience of conducting Company Law cases;

(iii) Govt. Diploma in Company Secretary.

6 **Period of Deputation** : Initially 3 years but extendable by competent authority as per rules.



16-6-11

- 7 **Pay and allowances and other service conditions** : Deputation Allowance and all other pay/allowances/service conditions shall be admissible as are applicable to a government servant on deputation under Government of India, under relevant rules of competent authorities.
- 8 **Place of posting** : Choice posting in any of the 21 cities where Regional Director/Registrar of Companies offices are located (list enclosed).
- 9 **Transferability during deputation** : No transfers, unless the officer himself is willing.
- 10 **Option of reversion to parent organisation** : Since the deputationist will also be given some in the job orientation training, reversion shall be possible only on expiry of one year.
- 11 **Age limit** : Up to 55 years on the last date of submission of application.
- 12 **How to apply** : The application form available on MCA website www.mca.gov.in may be filled online. After filling the same, a print out of the same duly signed may be sent through proper channel alongwith vigilance clearance, integrity certificate and copies of last 5 years ACR/APARs, by 30th June, 2011 to Shri Alok Kumar, Director, Ministry of Corporate Affairs, 5th Floor, A-Wing, Shastri Bhavan, Dr. Rajendra Prasad Road, New Delhi.


16-6-11

List of cities where offices of Regional Director/Registrar of Companies are located

- 1. Jammu,
- 2. Chandigarh,
- 3. Delhi,
- 4. Jaipur,
- 5. Ahmedabad,
- 6. Mumbai,
- 7. Pune,
- 8. Goa,
- 9. Bengaluru,
- 10. Kochi,
- 11. Coimbatore,
- 12. Chennai,
- 13. Puduchery,
- 14. Hyderabad,
- 15. Cuttack,
- 16. Kolkata,
- 17. Shillong,
- 18. Patna,
- 19. Kanpur,
- 20. Gwalior,
- 21. Noida.


16-6-11